CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.784/MP/2025

Subject	:	Petition under Section 79 of the Electricity Act, 2003 and relevant Regulations of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in relation to a change in connectivity from ISTS to In STS for a 700 MW solar project being set up under NTPC's Request For Selection of grid connected solar projects of 1500 MW (ISTS-II) dated 6.12.2023 and Power Purchase Agreement dated 11.10.2024.
Petitioner	:	JSW Renew Energy Thirteen Limited (JRETL)
Respondents	:	NTPC Limited and Anr.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Abhishek Munot, Advocate, JRETL Shri Kunal Kaul, Advocate, JRETL Shri Samikrith Rao Puskuri, Advocate, JRETL Ms. Sakie Jakharia, Advocate, NTPC Ms. Aseem Aggarwal, Advocate, NTPC Shri Anup Jain, Advocate, MSEDCL Shri Rajiv Naik, Advocate, MSEDCL Shri Shashwat Dubey, Advocate, MSEDCL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that, vide Record of Proceedings dated 17.09.2026, learned counsel for the Respondent, NTPC, was permitted to obtain necessary instructions regarding MSEDCL's termination of PSA. However, no response had been received from NTPC till date.

2. In response, the learned counsel for the Respondent, NTPC, submitted that MSEDCL's communication on the termination of the PSA was still under consideration and sought four weeks' time to respond thereto.

3. Considering the above submissions, the Commission adjourned the matter. The parties were further permitted to place on record the status of the PPA and PSA before the next date of hearing.

4. The Petition will be listed for hearing on **12.1.2027**.

By order of the Commission
Sd/
(Monojit Sehrawat)
Deputy Chief (Law)